

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 127(ND)11
CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2016**

NAME OF THE COMPANY: M/s. Ms. Anil Ghai & Ors. V/s. M/s. Ghai Housing & Agro
Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Ms. Saurabh Kalia	Advs.	Petitioners	Alisha
2.	Ms. Aishwarya Mishra			
1.	Chandra Shekhar		Respondents	Arashant
2.	Arashant Shekhar			

ORDER

Statements have been filed by both the parties giving details of the terms of the MOU which have^{to} been given effect to. Learned counsel for the petitioner has apprised this bench that P-3 has still not received up-to-date remuneration and there is a default of 4 instalments.

The respondent may file the statement of the bank account corroborating his submission that the same have been paid.

To come up on 19.08.2016.

Sd/-

(Ina Mainotra)

Member (Judicial)

Sd/-

(R.Varadharajan)

Member (Judicial)